# GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

# LOK SABHA UNSTARRED QUESTION NO. 2463 ANSWERED ON MONDAY, THE 8개 JULY, 2019 ASHADHA 17, 1941 (SAKA)

**Separate Insolvency and Companies Act** 

### QUESTION

### 2463. SHRI RAVNEET SINGH BITTU:

Will the Minister of CORPORATE AFFAIRS कारपोरेट कार्य मंत्री be pleased to state:

- (a) whether the Government has any proposal to bring in a separate insolvency and companies act for small and medium sized businesses and if so, the details thereof; and
- (b) whether the Government plans to offer lower corporate taxes for smaller companies and if so, the details thereof?

#### ANSWER

## MINISTER OF STATE FOR FINANCE AND CORPORATE AFFAIRS

#### (SHRI ANURAG SINGH THAKUR)

वित्त और कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(श्री अनुराग सिंह ठाकुर)

- (a) No Sir. The Government has no proposal as of now to bring in a separate insolvency and companies act for small and medium sized businesses.
- (b) The Union Budget 2019-20 has proposed to extend the lower rate of 25% corporate tax to all companies with annual turnover up to Rs. 400 crore from Rs. 250 crore at present, thereby covering 99.3% of the companies.

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